

(c) the action taken/proposed to be taken thereon?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV) (a) to (c) As per a condition in the letter of intent granted to Punjab Agro Industries Corporation (subsequently transferred to M/s Pepsi Foods Pvt Ltd), no foreign brand name shall be allowed to be used on domestic sales. Any contravention in this regard will attract penal action under the Industries (Development & Regulation) Act 1951 as amended from time to time.

Punjab Irrigation Development Scheme Awaiting Central Clearance

261 SHRI KAMAL CHAUDHARY Will the Minister of WATER RESOURCES be pleased to state

(a) whether some irrigation schemes proposed by Punjab Government in 1982 are pending clearance by Union Government on account of financial problems and environmental objections

(b) if so, the details thereof

(c) the schemes which are likely to be cleared soon,

(d) whether any meeting of the officials of Punjab Government and Ministers or officials of Union Government is proposed to be convened to expedite the clearance of such projects, and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA) (a) No, Sir

(b) to (e) Do not arise

Extension of Calcutta Metro Railway

262 SHRI CHITTA BASU : Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether West Bengal Government have submitted a memorandum requesting Union Government to extend the Metro Railway upto Garia, and

(b) if so, the reaction of Union Government thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) (a) and (b) The Government of West Bengal has proposed extension of the Metro Railway from Tollyganj to Garia. The matter has been examined. As the Feasibility Report needed updating and the funding pattern of the project required to be worked out, the matter has been referred back to the Government of West Bengal.

BIS Certification on Cotton Ginning/ Pressing Units

263 SHRI SUDAM DESHMUKH Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state

(a) whether the Bureau of Indian Standards has finalised and notified Indian Standard for cotton ginning and cotton pressing units, if so, when it has been made applicable,

(b) whether this Indian Standard is being applied on cotton ginning/pressing factories of Maharashtra also, if so, from which date,

(c) whether Government propose to make this standard compulsory in other cotton-growing States also, and

(d) if not, the reasons therefor?